

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:379
ANSWERED ON:09.08.2012
REGISTRATION OF NRIS IN ELECTORAL ROLL
Owaisi Shri Asaduddin;Thomas Shri P. T.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the information has since been collected; and
(b) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) and (b) : Yes, Madam. The assurance given in Unstarred Question No.621 dated 15.3.2012 has been fulfilled and the statement fulfilling the said assurance was forwarded to the Ministry of Parliamentary Affairs vide this Department's Office Memorandum dated 2nd May, 2012 for laying the same on the Table of the House. However, the information obtained from the Election Commission is being reproduced hereunder:

The Election Commission has intimated that a total of 10,029 overseas electors has been enrolled so far in all States/Union territories. Further, list of overseas electors is not maintained according to the country of their residence. Names of overseas electors are enrolled in the part of the roll pertaining to the locality in which his place of residence in India mentioned in their passport is located. The country of temporary residence of overseas electors can keep changing from time to time. The details of Overseas electors are as under:-

Name of the State	Number of Overseas electors	Name of the State	Number of Overseas electors
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Goa	18	Sikkim	1
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Gujarat	1	Tamil Nadu	42
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Haryana	3	Uttarakhand	7
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Himachal Pradesh	2	Uttar Pradesh	1
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Kerala	9838	West Bengal	3
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Madhya Pradesh	1	Daman and Diu	3
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Maharashtra	3	NCT of Delhi	2
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Punjab	70	Puducherry	34
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Further, total number of overseas electors who cast their votes in the last assembly elections in five states i.e. Punjab-12, Uttar Pradesh-0, Uttarakhand-0, Manipur-0 and Goa-1.

Any alternate mode of voting to the 'overseas electors' has not been envisaged for the present.